



ITEM NO.2

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10962-10964/2023

(Arising out of impugned final judgment and order dated 08-01-2021 in MCRC No. 42467/2020 01-09-2021 in MCRC No. 41080/2021 04-01-2023 in MCRC No. 32130/2022 passed by the High Court of M.P. at Indore)

MOHANLAL MALIWAD

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

Date : 03-10-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Sarvam Ritam Khare, AOR
Ms. Jayasree Narasimhan, Adv.
Mr. Akash Shukla, Adv.

For Respondent(s) Mr. Abhimanyu Singh, G.A., Adv.
Mr. Bhagwan Jee Thakur, Adv.
Mr. Pashupathi Nath Razdan, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioner is aggrieved by the denial of bail. He is alleged to have committed offences under Sections 420, 467 and other provisions of the Indian Penal Code (IPC). The impugned order even while granting bail imposed a condition that the

petitioner should deposit Rs.50,00,000/- (Rupees Fifty Lacs) which he could not comply. As a consequence he has been incarcerated for the past nearly 3 years.

The record discloses that the charge-sheet has been filed and the trial has commenced. In these circumstances, the petitioner is directed to be enlarged on bail without the condition imposed by the High Court. Directed accordingly.

The special leave petition is allowed.

All pending applications are disposed of.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)